

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO. IV

Service Tax Appeal No. 52995 of 2015

(Arising out of Order-in-Appeal No. 166(SLM)ST/JPR/2015 dated 20.5.2015
passed by the Commissioner, Central Excise, Jaipur)

M/s Kalawat And Co.

Appellant

120, Jalupura, Sansar Chandra Road,
Jaipur.

Versus

Commissioner of Central Excise, Jaipur-I

Respondent

NCR Building,
Statue Circle, C-Scheme,
Jaipur-302 005 (Rajasthan).

Appearance

Ms. Priyanka Goel, Advocate

- for the appellant

Shri A. Thaplial, DR

- for the respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HOB'BLE MR. RAJU, MEMBER (TECHNICAL)

Date of Hearing/Decision: 21.02.2020

Final Order No. 50608/2020

Ramesh Nair:

The appellant's Counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Ramesh Nair)
Member (Judicial)

(Raju)
Member (Technical)